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Title: Regarding seat reservation for the Scheduled Tribes in Sikkim Legislative Assembly.

SHRI NAKUL DAS RAI (SIKKIM): Hon. Speaker, Sir, thank you very much for giving me this opportunity.

I rise to draw your kind attention to the issue of seat reservation for Scheduled Tribes (ST) in the Sikkim Legislative Assembly under Article 332 of the Indian Constitution. Sir, you may be surprised to know that there is no seat reservation for the Scheduled Tribes in the Sikkim Legislative Assembly. Reservation provided for Bhutia and Lepchas in Sikkim is under the Scheduled Tribes Order of 1978 and the Representative of Peoples' Act.

The Scheduled Tribes Amendment Act of 2002 included Limboo and Tamang from Sikkim in the Scheduled Tribes list. However, there is no seat reservation for Scheduled Tribes in the Sikkim Legislative Assembly. Therefore, the Sikkim Government has already done correspondence with the Central Government to include Limboos and Tamangs by increasing the total number of seats in the Sikkim Legislative Assembly to 40 from the present 32. This is the only way to maintain the demographic balance in the State, and ensure empowerment of the people.

Therefore, I urge the Union Government to reserve seats for Limboos and Tamangs under the Scheduled Tribes category on the basis of their population without disturbing the seats that are already reserved for Bhutias and Lepchas in the State Assembly. Thank you, Sir.[\[r19\]](#)

MR. SPEAKER: This is an exception that I am making. Earlier, I have decided that only five matters will be taken up at this time. But today, I want to take up as many as possible.